

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
BVM FINANCE PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	BVM FINANCE PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	31/05/1994
3. Authority under which Corporate Debtor is incorporated / registered	ROC – Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U65910GJ1994PTC022164
5. Address of the registered office and principal office (if any) of Corporate Debtor	Block No. 457, Vill- Chhatral, TA - Kalol, Dist - Gandhinagar, Gujarat-382729, India
6. Insolvency commencement date in respect of Corporate Debtor	08/02/2024
7. Estimated date of closure of insolvency resolution process	06/08/2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Sachin Dinkar Bhattbhatt Reg. No.: IBBI/IPA-003/IP-N000138/2017-2018/11514 AFA Validity Upto : 16/11/2024
9. Address & email of the interim resolution professional, as registered with the board	A-604, Royal Edifice, Behind Iscon Heights, Kunal Cross Roads, Gotri, Vadodara – 390 023, Gujarat E-mail : sachin.bhattbhatt@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	A-604, Royal Edifice, Behind Iscon Heights, Kunal Cross Roads, Gotri, Vadodara – 390 023, Gujarat E-mail : cirp.bvm@gmail.com
11. Last date for submission of claims	22/02/2024 (14th Day from date of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable as of now
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. 2. Not applicable as of now 3.
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **BVM Finance Private Limited** on **08/02/2024**.

The creditors of **BVM Finance Private Limited** are hereby called upon to submit their claims with proof on or before **22nd February 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

SACHIN DINKAR BHATTBHATT

Date : 10.02.2024

Interim Resolution Professional for BVM Finance Private Limited

Place: Vadodara

Regn. No.: IBBI/IPA-003/IP-N000138/2017-2018/11514

Fin. Exp. - 10/02/2024

Sachin Bhattbhatt

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